

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 28/TT/2021

- Subject** : Petition for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period for five assets under the Transmission System associated with Western Region System Strengthening Scheme-XVI in the Western Region.
- Date of Hearing** : 17.8.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Madhya Pradesh Power Management Company Limited (MPPMCL) and 10 others
- Parties Present** : Shri S.S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri A.K. Verma, PGCIL
Shri Anindya Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. The instant petition is filed for truing up of transmission tariff for the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for the following assets under the Transmission System associated with Western Region System Strengthening Scheme-XVI in the Western Region:
- Asset-A:** 400/220 kV 1X500 MVA ICT-III at Satna along with associated ICT bays and 2 numbers 220 kV line bays at Satna Switching Station;
- Asset-B:** 2 numbers 500 MVA, 400/220 kV ICTs along with associated bays and 2 numbers 220 kV line bays (for LILO of Parli-Harangul at Parli (POWERGRID) Switching Station);
- Asset-C:** 2 numbers 220 kV line bays for Parli Osmanabad 220 kV S/C line at Parli Switching Station;
- Asset-D:** 2 numbers 220 kV line bays at Mapusa (Colvale) (POWERGRID Sub-station (for Mapusa (Colvale) (POWERGRID)-Tuem 220 kV D/C line) and;



Asset-E: 2 numbers 400 kV line bays for 400 kV D/C Indore (POWERGRID)-Ujjain TL at 765/400 kV Indore (POWERGRID) Sub-station

- b. The dates of commercial operation of Asset-A, Asset-B, Asset-C, Asset-D and Asset-E were 27.11.2017, 12.8.2018, 12.8.2018, 2.8.2018 and 11.1.2019 respectively.
 - c. The tariff for the 2014-19 tariff period for Asset-A was approved vide order dated 19.9.2018 in Petition No. 259/TT/2017 and for Asset-B, Asset-C, Asset-D and Asset-E was approved vide order dated 27.1.2020 in Petition No. 266/TT/2018 read with corrigendum dated 4.2.2020.
 - d. In respect of Assets-B, C, D and E, there are issues of active power outflow and mismatch with the downstream system and the Commission has approved their COD under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations in the order dated 4.2.2020.
 - e. COD claimed under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations was 12.8.2018, whereas date of active power flow was 18.1.2019 and 9.10.2019 for Asset-B and Asset-C respectively. Based on the status of power flow and mismatch period, the Petitioner has raised the bills on defaulting parties. Further, the Petitioner has combined Asset-B and Asset-C in reply to the technical validation letter vide affidavit dated 30.7.2021 wherein liability flow statement, Form-5, Form-13 and legible copy of the Auditor's certificates have also been filed.
 - f. Active power flow has not yet started in case of Asset-D and Asset-E as downstream line is likely to be commissioned by 30.10.2021 in case of Asset-E while in case of Asset-D, there is no clear indication as regards the likely date of completion of the downstream line and meanwhile bilateral billing is continued.
 - g. There is time over-run of 24 days for Assets-B and C and it was not condoned vide order dated 27.1.2020 in Petition No. 266/TT/2018. Similarly, time over-run of 14 days and 176 days for Assets-D and E was not condoned vide order dated 27.1.2020 in Petition No. 266/TT/2018.
 - h. Capital cost as on 31.03.2019 and 31.3.2024 is in within the FR approved cost. Initial spares in respect of the transmission assets was restricted to 6% in the previous order.
 - i. Rejoinder to the reply of Madhya Pradesh Power Management Company Limited (MPPCL) has been filed vide affidavit dated 13.8.2021.
3. The representative for MPPMCL submitted that the reply filed vide affidavit dated 12.3.2021 may be considered.
4. After hearing the parties, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

